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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 10147/2020 & CM APPL. 32320/2020**

PANKAJ

..... Petitioner

Through: Mr. Kunwar Arish Ali,
Mr. Zubair Ali, Mr. M. Raja, Mr. Yasser
Wali, Mohd. Ahmed, Mr. S.M. Parshad and
Mr. Abrar Ali, Advocates.

versus

GOVERNMENT OF NCT OF DELHI & ANR. ... Respondents

Through: Mr. Yeeshu Jain, Additional
Standing Counsel with Ms. Jyoti Tyagi and
Ms. Manisha, Advocates for DoE.

Mr. Tushar Sannu, Standing Counsel with
Mr. Azad Bansala, Advocate for IHBAS.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER
29.05.2023

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Mr. Sannu, learned Standing Counsel for IHBAS draws the attention of the Court to a memorandum dated 19.10.2022 which, according to the said Respondent, has been now issued based on findings of the preliminary inquiry and other inquiry reports.

Learned counsel for the Petitioner seeks a short adjournment to take necessary steps to challenge the said order.

At request, list on 21.08.2023.

JYOTI SINGH, J

MAY 29, 2023/shivam